CORRIGENDUM TO FORM G ISSUED ON 25th JANUARY 2026

INVITATION FOR EXPRESSION OF INTEREST FOR KARANJA TERMINAL & LOGISTICS PRIVATE LIMITED OPERATING IN PORT AND LOGISTICS SERVICES AT KARANJA PORT, URAN (PORT FACILITY) AND AT BELAPUR CBD (REGISTERED OFFICE)

This corrigendum is issued to the Form "G" issued and published on 25th January 2026 in respect of KARANJA TERMINAL & LOGISTICS PRIVATE LIMITED (the **"Corporate Debtor")**.

The aforesaid Form "G" under Point No. 17 mentions 'Corporate Debtor is not an MSME'. However, subsequent to the publication of the Form G, one of the (suspended) directors of the Corporate Director has informed the Interim Resolution Professional that the Corporate Debtor has infact registered itself as an MSME. This information was not notified to the Interim Resolution Professional prior to January 31, 2026, by the directors or any other person and the Form G was based on information then available of the Corporate Debtor with the Interim Resolution Professional. The Interim Resolution Professional continues to act in good faith in the CIRP of the Corporate Debtor and shall review the MSME registration of the Corporate Debtor in detail, at this moment, the Committee of Creditors of the Corporate Debtor has determined that based on the currently available registration as a MSME, at this moment a corrigendum to the previously issued Form G should be issued. Accordingly, against Point No 17 of the Form G, the words should be as follows:

'The Corporate Debtor, as on date, has a Udyam Registration Number - UDYAM-MH-18-0435867'.

The Committee of Creditors has also determined that on account of the aforesaid change in Form G, in accordance with Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Process for Corporate Persons) Regulations, 2016, the various dates appearing in Form G in Points 10 - 15 thereof shall stand replaced as follows:

SL	Particulars	Revised Timeline
10.	Last date for receipt of expression of interest	Tuesday, 17th February, 2026
11.	Date of issue of provisional list of prospective resolution applicants	Wednesday, 18th February, 2026
12.	Last date for submission of objections to Provisional List	Tuesday, 24th February, 2026
13.	Date of issue of final list of prospective resolution applicants	Wednesday, 25th February, 2026
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Wednesday, 25th February, 2026
15.	Last date for submission of resolution plans	Friday, 27th March, 2026

This is for the information and records of all the prospective resolution applicants.

Sd/-
Vijay P. Lulla
Interim Resolution Professional
For Karanja Terminal & Logistics Private Limited
IBBI Regn No. IBBI/IPA-001/IP-P00323/ 2017-18/10593
AFA: AA1/10593/02/311225/107970; Valid till 30.06.2027
Address: 201, Satchitanand Bldg, 12th Road, Khar (W), Mumbai- 400052

Place: Mumbai
Date: 03rd February 2026

Metro Railway, Kolkata

Chief Signal and Telecom Engineer/Project, Metro Railway, Kolkata for & on behalf of the President of India invites e-Tenders against Open Tender due to open on **06.03.2026 at 15:30 hrs.** for the following works. Manual offers are not allowed against this tender and any such manual offer received shall be ignored. **Name of work:** Replacement of Passenger Announcement System (PAS) and Passenger Information Display System (PIDS) in Blue line of Metro Railway, Kolkata. **Tender Value:** ₹ 15,18,85,274/-; **Earnest Money:** ₹ 9,09,400/- **Completion Period:** 9 months. The tender can be viewed at website **https://www.ireps.gov.in.** The tenderer/bidders must have Class-III Digital Signature Certificate & must be registered on IREPS Portal. Only registered tenderer/bidders can participate on e-Tendering. All relevant paper must be uploaded at the time of participating in e-Tender.

Tender Notice No.: S&T/Work-08-2024-Retender-2 Date: 02.02.2026

Follow us at: /metrorailwaykol /metrorailkolkata

WESTERN RAILWAY - BHAVNAGAR WORKSHOP

E-TENDER NO. BVPW-2025-26-RSP-01B

UPGRADATION OF TOILETS IN NON AC ICF COACHES

Name of the Work: Upgradation of Toilets in Non AC ICF Coaches at Bhavnagar Workshop as per scope of work.

Approximate Cost of work : ₹ 58,13,74,654.20/-

Bid Security : ₹ 30,56,900/-

Completion Period of work: 36 months from the date of issue of LOA

Date & Time of Pre-bid meeting : 11-02-2026, 11:00 Hrs.

Last date & time for Submission & Opening of tender: 03-03-2026, 10:30 Hrs. and 03-03-2026, 11:00 Hrs.

Website Details : The tender shall be submitted only Electronically on website **https://www.ireps.gov.in**

Issued by : Deputy Chief Mechanical Engineer, Office of Chief Workshop Manager, Carriage Repair Workshop, Bhavnagar Para, Western Railway. Email: dycmews@bvp.railnet.gov.in BVP-257

Like us on : facebook.com/WesternRly • Follow us on : x.com/WesternRly

KONKAN RAILWAY CORPORATION LIMITED

(A Government of India Undertaking)

TENDER NOTIFICATION

Dy Chief Engineer (Works), Konkan Railway Corporation Limited, Ratnagiri, invites Open Tender Single Packet Bid system through E-Tendering on IREPS Portal from eligible contractors for the following works:

Sr. No. 1, Name of work: Renovation of toilet and surface flooring on PF1 at Aravali station under SSE/Works/RN section in Ratnagiri region of Konkan Railway in the state of Maharashtra. **Tender Notice No: KR/RN/DYCEW/TOILETFLR-25 Dated: 03/02/2026. Total Estimated cost:** ₹ 20,35,308.53/- (Excluding GST). **Bidding start date:** 11/02/2026. **Closing Date/Time:** 25/02/2026 upto 15:00 Hrs for submission of on line offers/bids. **Completion period:** 6 months.

Sr. No. 2, Name of work: Repair to sewage system and pipe line at Adavali, Rajapur and Vaibhavwadi stations in Ratnagiri region of Konkan Railway in the state of Maharashtra. **Tender Notice No: KR/RN/DYCEWSEWAGE/2025/44 Dated: 03/02/2026. Total Estimated cost:** ₹ 8,16,232.83/- (Excluding GST). **Bidding start date:** 11/02/2026. **Closing Date/Time:** 25/02/2026 upto 15:00 Hrs for submission of on line offers/bids. **Completion period:** 6 months.

Manual offers shall not be accepted. Please visit https://www.ireps.gov.in website for details/participation and corrigendum/addendum will be hosted on this website only.

PUBLIC NOTICE

kotak Kotak Mahindra Bank

Notice is hereby given to General Public that a loan was advanced by CitiFinancial Consumer Finance India Limited (CCFIL) to Mr. Soma Pirmal Devendra (Since Deceased) and Mrs. Laxmi Soma Devendra against mortgage of immovable property being "**All piece and parcel of Flat No. 13 admeasuring about 315 square built up area equivalent to 29.26 Square Meters built up area on the first floor of the building known as "sneh sagar" situated at Gulmohar X Road No.12, Juhu Scheme, Mumbai 400049 belonging to the Golden Tobacco Workers' Co-operative Housing Society Limited together with all her right, title and interest in the said shares to be allotted by the said society standing on the plot of land Bearing C.T.S No.195/173/2 of Village Andheri, Taluka Andheri within the Registration District Of Mumbai Suburban**" owned by Mr. Soma Pirmal Devendra (since deceased). Thereafter, CCFIL has assigned the said loan account to Kotak Mahindra Bank Limited along with the security interest in respect of the said property vide Deed of Assignment dated 30.06.2014. Post the death of Mr. Soma Pirmal Devendra, co-borrower Mrs. Laxmi Soma Devendra W/o Late Soma Pirmal Devendra has settled the loan account.

Subsequent to the settlement of the loan account co-borrower Mrs. Laxmi Soma Devendra W/o Late Soma Pirmal Devendra along with Mr. Venkatesh Soma Devendra S/o Late Soma Pirmal Devendra & Mr. Kartik Soma Devendra S/o Late Soma Pirmal Devendra (all legal heirs of borrower Mr. Soma Pirmal Devendra) have now requested the Bank to release the title documents of the mortgaged property as mentioned above in their favour.

In case anybody has any claim or ownership interest over the above mentioned property, they may get in touch with Mr. Rupesh Pawar, Mobile No: +918655878865, Kotak Mahindra Bank Ltd., 5th Floor, Adamas Plaza, 166/16, CST Road, Kalina, Santacruz (E), Mumbai – 400098, the officer of the Bank with proof of the same within seven days from the date of publication of instant public notice failing which the Bank would be handing over the title documents of the mortgaged property to co-borrower Mrs. Laxmi Soma Devendra W/o Late Soma Pirmal Devendra along with Mr. Venkatesh Soma Devendra S/o Late Soma Pirmal Devendra & Mr. Kartik Soma Devendra S/o Late Soma Pirmal Devendra (all legal heirs of borrower Mr. Soma Pirmal Devendra).

Place : Mumbai Date: 03.02.2026 **Kotak Mahindra Bank Ltd, Authorised Representative**

E - AUCTION SALE NOTICE

SOUTH INDIAN Bank — Experience Next Generation Banking

The South Indian Bank Ltd,
Collection and Recovery Department – Mumbai
Ground Floor, "C" Building,Chitrapur Co-Operative Housing Society Pandurang Marg, 27th Road, Bandra West, Mumbai, Pin - 400 050, **E-mail:** ro1001@sib.co.in

Ref: MUM/REC/MSME/288/2025-26 **Date: 02.02.2026**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and 9(1) of the Security Interest (Enforcement) Rules, 2002.

Borrower- 1. M/s Ahuja Plast, (Represented by its proprietor Mr.Kishore Baldev Ahuja), Shop No: 6, Bharat Apartment, Near BK no: 543, Jhulelal Trust School, Ulhasnagar-421002

Guarantor -2)Mrs. Sadhna Kishore Ahuja, Flat no: 203, Bharat Apartment, 2nd floor, Near Jhulelal Trust School, Ulhasnagar-421002,

Notice is hereby given to the public in general and in particular to the borrower/ guarantor that the below described immovable property mortgaged to The South Indian Bank Ltd (Secured Creditor), the **Physical possession** of which has been taken by the Authorised Officer of The South Indian Bank Limited (Secured Creditor), will be sold on "as is where is" basis, "as is what is" and "whatever there is" condition on **26.02.2026 for recovery of an amount of Rs.1,38,08,243.08 (Rupees One Crore Thirty Eight Lakhs Eight Thousand Two Hundred Forty Three and Paise Eight Only) as on 01.02.2026** with future interest, costs and expenses etc. thereon due to The South Indian Bank Limited, Branch Kalyan (Secured Creditor), from the above mentioned Borrower/Guarantor

Name of Property Owner:- Mr.Kishore Baldev Ahuja
Description of property:- All that piece and parcel of Flat no: 203 admeasuring 700.00 sq.ft, Bharat Apartment, Plot no: U.No: 263,CTS no: 10369, Sheet no: 64, Near Jhulelal Trust School, Ulhasnagar Camp no: 2, Ulhasnagar-421002, Thane, owned by Mr.Kishore Baldev Ahuja vide Agreement of Gift no: UHN-1, 61/2017 dated 12.01.2017
Reserve Price:- Rs.33,18,000/- (Rupee Thirty Three Lakhs Eighteen Thousand Only)
Earnest Money Deposit (EMD):-Rs.3,31,800 /- (Rupees Three Lakhs Thirty One Thousand Eight Hundred Only) EMD shall be deposited on or before 25.02.2026 till 04.00 PM
Bid Increment amount: Rs.10,000 /-
Date and time of E-auction :- 26.02.2026 from 11.00 AM to 12.00 PM (with 5 minute unlimited auto extensions till sale is concluded)
Encumbrances known to the Bank:- Nil Encumbrances from 01.01.2017 to 31.12.2024

For detailed terms and conditions of the sale, please refer to the link provided in web portal of South Indian Bank Ltd, (Secured Creditor) website i.e. www. southindianbank. com. Details also available at https://bankauctions.in

For any further clarification with regards to inspection of property, terms and conditions of the e-auction or submission of bids, kindly contact South Indian Bank Ltd on 9446894511 / 9074563915

Place : Mumbai **Authorised Officer**
Date : 02.02.2026 **Assistant General Manager**

WESTERN RAILWAY - BHAVNAGAR DIVISION

VARIOUS ENGINEERING WORKS

E-TENDER NO: 263-2025-26 TO 265-2025-26

Sr No.	E-Tender No	Name of Work	Tender Value(Rs.)	EMD Rs.
1	263-2025-26	Bhavnagar Terminus (BVC) Yard Remodeling and improvement of interlocking.	24,70,31,566.21	13,85,200.00
2	264-2025-26	DEN(W) Jurisdiction: Certification of land plans, superimposition with survey numbers and recasting missing land plan of KNLS-WSJ	19,51,763.37	39,000.00
3	265-2025-26	Provision of EI buildings at 7 stations in the DEN-West section under the sanctioned work of Bhavnagar Division for codal-life-based replacement of existing PI stations with EI, MSDAC, and in-built block working, including associated Signalling and Telecom equipment, at 19 stations.	13,26,03,737.33	8,13,000.00

For All above Tenders : Bidding Start Date: 09/02/2026 **Date of Bidding Closing:** 23/02/2026 NIT has been uploaded on railway web site **www.ireps.gov.in on Date - 30/01/2026** BVP 256

Like us on: facebook.com/WesternRly • Follow us on: twitter.com/WesternRly

PUBLIC NOTICE

Shri/Shrimati **DEV RAJ TULI** a Member of the. **OM**. Co-operative Housing Society Ltd. having, address at .**404-B**. and holding flat/ tenement No in the building of the society ,died on **22nd MAY 2007** without making any nomination. The Society hereby invites claims or objections from the heir or heirs or other claimants/ objector or objectors to the transfer of the said shares and interest of the days deceased Member in the capital/property of the Society within a period of **15 days** from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/ objections for transfer of shares and interest of the deceased Member in the capital/ property of the Society. If no claims/ objections are received within the period prescribed above, the Society shall be free to deal with the shares and interest of the deceased Member in the capital/property of the Society in such manner as is provided under the Bye-laws of the Society. The claims/objections, if any, received by the Society for transfer of shares and interest of the deceased Member in the capital/ property of the Society shall be dealt with in the manner provided under the Bye-laws of the Society. A copy of the registered Bye-laws of the Society is available for inspection by the claimants/objectors, in the office of the Society with the secretary of the Society between **11 A. M .to 1 P.M.** from the date of publication of the notice till the date of expiry of its period

For and on behalf of
The **OM** Co-op. Housing Society Ltd.

Place: MUMBAI

Date: 03-02-2026

Hon. Secretary

PUBLIC NOTICE

NOTICE is hereby given that under instructions of my client I am investigating the title of **M/s. SHANTI SIDDHI REALTORS LLP** with regard to:-

A Non-Residential Unit bearing number 1501 and Unit No. 1502 collectively admeasuring 2169.81 sq. ft RERA CARPET AREA on the 15th floor, of the Building called "SHANTI SQUARE" TOGETHER WITH 4 (Four) Car Parking Spaces in Mechanical Tower Parking situated at the Property on Land bearing Plot No. 21 of the Dadar Matunga Estate, New Survey No. 1257 and Cadastral Survey No. 15/10 of Matunga Division, Mumbai City and located at Plot No. 21, Lakhamshi Napoo Road, Dadar (East), Mumbai – 400014 (Hereinafter collectively referred to as the said Units).

Any and all persons/entities including any bank and/or financial institution having any share, right, title, benefit, interest, claim, objection and/or demand etc. in respect of the said Units or any part thereof by way of sale, transfer, exchange, let, lease, sub-lease, license, leave and license, care taker basis, tenancy, sub-tenancy, assignment, release, relinquishment, mortgage, inheritance, bequest, succession, gift, lien, charge, maintenance, easement, trust, occupation, possession, family arrangement/settlement, litigation or any other method through any allotment, agreement, deed, document, writing, decree or order of any Court of Law, notice of lis-pendens, contracts, agreements, pledge, lien, development rights, or encumbrance or otherwise of whatsoever nature, are hereby required to make the same known in writing, along with documentary evidence to the undersigned at the address mentioned below within **15 (Fifteen) days** from the date of the publication of this public notice. In the event no such claim is received, the same will be considered as if no such claim exists or that they have been waived or abandoned.

ANOOP MEHTA, ADVOCATE Plot No. 179, SHAKTI NIWAS, GROUND FLOOR, SIR. BHALCHANDRA ROAD, HINDU COLONY, DADAR EAST, MUMBAI - 400014.

Date : 03-02-2026

ANOOP MEHTA
ADVOCATE

PUBLIC NOTICE

TO WHOMSOEVER IT MAY CONCERN

This is to inform the general public that **M/s Puranik Builders Limited** has been granted Amendment / Expansion in EC for Proposed Residential cum Commercial project **"Puraniks Unicorn" (Earlier known as Puranik City Phase-V)** on plot bearing New S. No. 55/1/C (Old S. NO. 42/1 P), 55/1/G (Old S. NO. 42/1 P) at village Mogharpada, Tal & District: Thane, Maharashtra, was accorded the Environmental Clearance **Vide Identification No. EC26B038MH168742, File No. SIA/MH/INFRA2/428433/2023 Dt. 16/01/2026** from the Environment and Climate Change Department, Government of Maharashtra.

The copy of the Environmental clearance letter is available on the web site of Ministry of Environment Forest and Climate Change, Government of India https://parivesh.nic.in

M/s. Puranik Builders Limited
Puraniks One, Kanchan Pushp, Ghodbandar Road, Near Suraj Water Park,
Kavesar, Thane West -400615.

PUBLIC NOTICE

NOTICE is hereby given that our clients i.e. Smt. Yasmin Farook Chunawala is negotiating to purchase the Flat No. 601, 6th Floor, Bharati "A" Co-op. Hsg. Soc. Ltd., Sherly road, Bandra (West), Mumbai-400 050, admeasuring about 600 sq. ft. built up area, alongwith 5 shares of Rs.50/- each bearing distinctive No.096 to 100 evidenced by Share Certificate No. 20 issued on 15.03.1987 and alongwith Garage No. 10 and building constructed on plot of land bearing CTS No. C/1265, A/3 of Village Bandra C, Taluka Andheri, Mumbai Suburban District which is more particularly described in the Schedule hereunder written from the Mr. Bhupendra Dharamdas Bhagtani free from all encumbrances.

Any persons having any claim by way of right, lease, sale, mortgage, easement, lien, charge, exchange shall inform the undersigned in writing their claim, demand supported by valid documents within 14 days from the date of publication of this Notice. Any claim received after the expiry of 14 days shall be treated as waived and the transaction shall be completed without any further notice.

THE SCHEDULE HEREINABOVE REFERRED TO:

Flat No. 601, 6th Floor, Bharati "A" Co-op. Hsg. Soc. Ltd., Sherly road, Bandra (West), Mumbai-400 050, admeasuring about 600 sq. ft. built up area, alongwith 5 shares of Rs.50/- each bearing distinctive No.096 to 100 evidenced by Share Certificate No. 20 issued on 15.03.1987 and alongwith Garage No.10 and building constructed on plot of land bearing CTS No. C/1265, A/3 of Village Bandra C, Taluka Andheri, Mumbai Suburban District.

For Sakhalkars Leimare
Date : 03.02.2026 **sd/-**
Place : Mumbai **Advocates**
T. S. Venkataraman Iyer
Partner

112/B, Urmila CHS Ltd. Koldongari Road No. 1 Andehri (E), Mumbai 400069

PEGASUS ASSETS RECONSTRUCTION PRIVATE LIMITED

55-56, 5th Floor, Free Press House, Nariman Point, Mumbai - 400 021. Phone No : 022 - 6188 4700
Email : sys@pegasus-arc.com URL : www.pegasus-arc.com

PUBLIC NOTICE FOR SALE BY E-AUCTION

Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rules 8 and 9 of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the below mentioned Borrower(s), Co-Borrower(s) and Mortgagor(s) that the below described secured assets being immovable property mortgaged/charged to the Secured Creditor, **Pegasus Assets Reconstruction Private Limited acting in its capacity as Trustee of Pegasus Group Thirty Nine Trust 1 (Pegasus),** having been assigned the debts of the below mentioned Borrower along with underlying securities interest by RBL Bank Ltd. vide Assignment Agreement dated 31/03/2021 under the provisions of the SARFAESI Act, 2002, are being sold under the provisions of SARFAESI Act and Rules thereunder **on "As is where is", "As is what is", and "Whatever there is" basis along with all its known and unknown liabilities on 24/02/2026.**

The Authorized Officer of Pegasus has taken physical possession of the below described secured assets being immovable property on 16/07/2024 under the provisions of the SARFAESI Act and Rules thereunder.

THE DETAILS OF AUCTION ARE AS FOLLOWS:

Name of the Borrower(s), Co-Borrower(s) and Mortgagor(s):	**1) Aegis Infrasolutions Pvt Ltd (Borrower and Mortgagor)** **2) Mr. Anand Prakash Sharma. (Co-borrower)** **3) Mrs. Urmila Anand Sharma (Co-borrower)**
Outstanding Dues for which the secured assets are being sold:	**Rs. 2,85,74,837.34** (Rupees Two Crore Eighty Five Lakhs Seventy Four Thousand Eight Hundred Thirty Seven and Paise Thirty Four Only) as on 10/09/2021 plus interest at the contractual rate and cost, charges and expenses thereon w.e.f. 11/09/2021 till the date of payment and realization. (As per demand notice under section 13(2) of SARFAESI Act.) **Rs.5,51,21,422.86/-** (Rupees Five crores Fifty One Lakhs Twenty One Thousand Four Hundred Twenty Two And Paise Eighty Six Only) as on 16/01/2026 plus interest at the contractual rate and costs, charges and expenses thereon w.e.f. 17/01/2026 till the date of payment and realization.
Details of Secured Assets being Immovable Property which is being sold	**Property Mortgaged By: Aegis Infrasolutions Pvt. Ltd.** Unit No.A/603, Build Up area 1765 Sq.ft., 6th Floor, Everest Nivara, Plot No. D/3, TTC Industrial Area. Dr. Babasaheb Ambedkar Road, Turbhe, Navi Mumbai 400705.
CERSAI ID:	**Security ID –400021357977** **Asset ID – 200021312126**
Reserve Price below which the Secured Asset will not be sold (in Rs.):	**Rs. 1,02,93,000/-** **(Rupees One Crore Two Lakhs Ninety Three Thousand Only)**
Earnest Money Deposit (EMD):	**Rs. 10,29,300/- (Rupees Ten Lakhs Twenty Nine Thousand Three Hundred Only)**
Claims, if any, which have been put forward against the property and any other dues known to Secured creditor and value	**1. Builder/Developer Dues Rs.7,10,000/- Till Nov-2024.** **2. Navi Mumbai Municipal Corporation Property Tax Rs. 3,11,000/- Till 2023-2024.** **3. MSEB Electricity Bills Rs.3,170/- as per Bill for DEC-2024**
Inspection of Properties:	**10/02/2026 between 01.00 pm to 02.00 pm.**
Contact Person and Phone No:	**Mr. Paresh Karande – 9594313111** **Mr. Siddhesh Pawar- 9029687504** **Mr. Rohan Kadam-9167981607**
Last date for submission of Bid:	**23/02/2026 till 4.00 pm.**
Time and Venue of Bid Opening:	**E-Auction/Bidding through website (https://sarfaesi.auctiontiger.net) on 24/02/2026 from 2.30 p.m to 03.30 pm.**

This publication is also a fifteen (15) days' notice to the aforementioned Borrowers/Co-borrowers/Mortgagors under Rules 8 and 9 of the Security Interest (Enforcement) Rules, 2002.

For the detailed terms and conditions of the sale, please refer to Secured Creditor's **website i.e. http://www.pegasus-arc.com/assets-to-auction.html or https://sarfaesi.auctiontiger.net or contact service provider E Procurement Technologies Ltd. Auction Tiger Bidder Support Nos: Mo.: +91 9265562821 & 9374519754, ramprasad@auctiontiger.net, Mr. Ramprasad Mobile No. +91 8000023297, email: support@auctiontiger.net before submitting any bid.**

AUTHORISED OFFICER

Place: Navi Mumbai **Pegasus Assets Reconstruction Private Limited**
Date: 03/02/2026 **(Trustee of Pegasus Group Thirty Nine Trust 1)**

निःष्पक्ष आणि निर्भिड दैनिक

नवशक्ति

www.navshakti.co.in

IN THE BOMBAY CITY CIVIL COURT AT DINDOSHI (BORIVALI DIVISION), GOREGAON, MUMBAI

CHMABER SUMMONS NO. 1371 OF 2023
IN
S. C. SUIT NO. 1801 OF 2014

Zylog Commercial Private Limited,
A company incorporated under the Companies Act, 1956, having its office at 11, 11th Floor, 51, Pyramid Apartments, Darya Mahal, J. P. Road, Versova, Andheri (West), Mumbai-400061. **...Plaintiff**

Versus

Rajendra Builders Private Limited,
A company incorporated under the Companies Act, 1956 and having its Office at Neha Bungalow, Off S. V. Road, Near Bank of Maharashtra, Dahisar (East), Mumbai-400068. **...Defendant**

AND

1. Mr. Mohammad Akbar Jagrala,
Aged 34 years, Occu : not known,
Having his address situated at Flat No. 103, Suleman Arcade CHS Limited, Behrambaug Road, Near Fish Market, Jogeshwari (West), Mumbai-400102.
2. Mrs. Sheila Ramesh Shah,
Aged 74 years, Occur not known,
3. Ramesh Chandulal Shah,
Aged 79 years, Occu : not known,
Both having their address situated at Flat No-63, Sonarika, 6th Floor, Peddar Road, Opposite Russian House, Mumbai, Combala Hill, Mumbai-400026. **...Respondents**

TAKE NOTICE that this Hon'ble court will be moved before His/her Honour Judge Shri S. M. Agarkar Presiding in the Court Room No. 17 on the 17th day of February, 2026 at 11.0" clock or so soon thereafter as the Counsel can be heard by Counsel on the part of the Plaintiff above named for the following reliefs :-

a) That this Hon'ble Court be pleased to allow and permit the Plaintiffs to join the Respondents abovenamed as party Defendants to the present suit being S. C. Suit No. 1801/2014 upon such terms and conditions as this Hon'ble Court deems fit and proper.
b) That this Hon'ble Court be pleased to allow and permit the Plaintiffs to carry out amendment in the papers and proceedings in S. C. Suit No. 1801/2014 as per the Schedule of Amendment annexed hereto.
c) Pending the hearing and final disposal of the present Chamber Summons, this Hon'ble Court be pleased to pass an order of temporary injunction restraining the Respondents, their agents and servants and any person claiming through or under Respondents from in any manner dealing with, disposing of, alienating, encumbering, transferring and/or creating third party rights in respect of suit flat being Flat No. 902 on the 9th Floor of the building known as "Dolphin Tower" situated on the Plot of Land bearing CTS No. 336 of Village Malwani, Jankalyan Nagar, Off. Marve Road, Malad (West), Mumbai-400095.
d) Pending the hearing and final disposal of the present Chamber Summons, this Hon'ble Court be pleased to pass an order of temporary injunction restraining the Defendants, their agents and servants and any person claiming through or under Defendants from in any manner parting with possession of suit flat being Flat No. 902 on the 9th Floor of the building known as "Dolphin Tower" situated on the Plot of Land bearing CTS No. 336 of Village Malwani, Jankalyan Nagar, Off. Marve Road, Malad (West), Mumbai-400095 upon such terms and conditions as this Hon'ble Court deems fit and proper.
e) Costs of the Chamber Summons be provided for.
f) Such other and further reliefs as this Hon'ble Court may deem fit and proper in the nature and circumstances of the case may require.

Given under my hand and seal of this Hon'ble Court.

Dated this 13th day of January, 2026

SEAL **Sd/-**
For Registrar
City Civil Court Dindoshi

Sd/-
Sealer
This 13th day of January, 2026

Shri. Purav J. Damania,
Advocate for Plaintiff
Having his office at
B4/2, BansiRatna CHS Ltd.
Mahesh Nagar, Goregaon (W),
Mumbai-400102

IN THE BOMBAY CITY CIVIL COURT AT DINDOSHI (BORIVALI DIVISION), GOREGAON, MUMBAI

CHMABER SUMMONS NO. 1374 OF 2023
IN
S. C. SUIT NO. 1806 of 2014

Zylog Commercial Private Limited,
A company incorporated under the Companies Act, 1956, having its office at 11, 11th Floor, 51, Pyramid Apartments, Darya Mahal, J. P. Road, Versova, Andheri (West), Mumbai-400061. **...Plaintiff**

Versus

Rajendra Builders Private Limited,
A company incorporated under the Companies Act, 1956 and having its Office at Neha Bungalow, Off S. V. Road, Near Bank of Maharashtra, Dahisar (East), Mumbai-400068 **....Defendant**

AND

Mrs. Priya Jacqueline Pinto,
Aged 47 years, Occu : not known,
Having her address situated at Flat No. A/13, 6th Floor, Adlyn CHS Ltd., J. B. Colony, Opp. Corporation Bank, Malad (West), Mumbai 400064. **...Respondent**

TAKE NOTICE that this Hon'ble court will be moved before His/her Honour Judge Shri S. M. Agarkar Presiding in the Court Room No. 17 on the 17th day of February, 2026 at 11.0" clock or so soon thereafter as the Counsel can be heard by Counsel on the part of the Plaintiff above named for the following reliefs :-

a) That this Hon'ble Court be pleased to allow and permit the Plaintiffs to join the Respondents abovenamed as party Defendants to the present suit being S. C. Suit No. 1806/2014 upon such terms and conditions as this Hon'ble Court deems fit and proper.
b) That this Hon'ble Court be pleased to allow and permit the Plaintiffs to carry out amendment in the papers and proceedings in S. C. Suit No. 1806/2014 as per the Schedule of Amendment annexed hereto.
c) Pending the hearing and final disposal of the present Chamber Summons, this Hon'ble Court be pleased to pass an order of temporary injunction restraining the Respondents, their agents and servants and any person claiming through or under Respondents from in any manner dealing with, disposing of, alienating, encumbering, transferring and/or creating third party rights in respect of suit flat being Flat No. 1004 on the 10th Floor of the building known as "Dolphin Tower" situated on the Plot of Land bearing CTS No. 336 of Village Malwani, Jankalyan Nagar, Off. Marve Road, Malad (West), Mumbai 400095.
d) Pending the hearing and final disposal of the present Chamber Summons, this Hon'ble Court be pleased to pass an order bf temporary injunction restraining the Defendants, their agents and servants and any person claiming through or under Defendants from in any manner parting with possession of suit flat being Flat No. 1004 on the 10th Floor of the building known as "Dolphin Tower" situated on the Plot of Land bearing CTS No. 336 of Village Malwani, Jankalyan Nagar, Off. Marve Road, Malad (West), Mumbai-400095 upon such terms and conditions as this Hon'ble Court deems fit and proper.
e) Costs of the Chamber Summons be provided for.
f) Such other and further reliefs as this Hon'ble Court may deem fit and proper in the nature and circumstances of the case may require.

Given under my hand and seal of this Hon'ble Court.

Dated this 13th day of January, 2026

SEAL **Sd/-**
Registrar
Civil Court Dindoshi

Sd/-
Sealer
This 13th day of January, 2026

Shri. Purav J Damania,
Advocate for Plaintiff
Having his office at
B4/2, BansiRatna CHS Ltd.
Mahesh Nagar, Goregaon (W),
Mumbai-400102

PUBLIC NOTICE

Notice is hereby given to the public at large that I am investigating the title of Mr. Mahesh Ravjibhai Dodiya (hereinafter referred to as the **"Owner"**) in respect of all that piece and parcel of non- agricultural land bearing Survey No. 13, admeasuring 8950 square meters (or thereabouts), Assessment 895.00 (Rs. Ps.), situated at Revenue Village Vinegaon, Taluka Khalapur, District Raigad along with structure constructed thereon, and more particularly described in the **Schedule** hereunder written (hereinafter referred to as the **"Property"**).

The Owner has represented that he is the sole and absolute owner of the Property and that the Property is free from all encumbrances, claims, liens, charges, demands, or adverse interests of any nature whatsoever.

TAKE NOTICE THAT said Owner is intending to sell and my clients are intending to purchase the Property described in the Schedule hereunder written free from all encumbrances.

All persons/ entities including an individual, Hindu Undivided Family, a company, banks, financial institutions, non-banking financial institutions, a firm, an association of persons or a body of individuals whether incorporated or not, lenders and/ or creditors having any benefits, titles, claims, objections, demands or rights or interest in respect of the said Property or any part thereof including in any built-up areas constructed and/or to be constructed by way of sale, transfer, share, pledge, exchange, mortgage, gift, lien, trust, lease, sub-lease, tenancy, sub-tenancy, assignment, charge, bequest, succession, possession, inheritance, easement, license, occupation, possession, encumbrance, family arrangement/settlement, bequest, succession, maintenance, trust, decree and/or order of any Court of Law, contracts/agreements, partnership, any arrangement, memorandum of understandings, letter of intent/heads of terms, development rights, right of way, Lis-pendens, reservation, power of attorney, option, FSI consumption, TDR, right of first refusal, pre-emption or any liability or any commitment or otherwise howsoever or of whatsoever nature are hereby required to intimate the same in writing along with documentary evidence to the undersigned at their address at 3B-21, Kalpataru Riverside Phase 1 Building 3 & 4 CHS Ltd., Off Panvel Market Yard Road, Panvel, 410 206, within 21 (twenty-one) days from the date of publication of this notice of such claim, if any, failing which, any such right, title, interest, benefit, claim, demand and/or objection, if any, of any such persons/entities against the said Owner and/or in respect of the said Property and/or any part/s thereof shall be treated as waived or abandoned.

SCHEDULE HEREINABOVE REFERRED TO:

[Description of the Property]

All that piece and parcel of non- agricultural land bearing Survey No. 13, admeasuring 8950 square meters (or thereabouts), Assessment 895.00 (Rs. Ps.), situated at Revenue Village Vinegaon, Taluka Khalapur, District Raigad in the State Maharashtra within the jurisdiction of the Sub-Registrar of Assurances at Khalapur along with structure constructed thereon and bounded as follows:

On or towards the East : Survey Nos. 6 and 18
On or towards the West : Mumbai – Pune National Highway No. 4
On or towards the North : Survey Nos. 1, 2 and 3
On or towards the South : Survey Nos. 15, 16 & 17

Date-3rd February, 2026 **Sd/-**
R. Khaire, Advocate

PUBLIC NOTICE

[[Under rule 9(1) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019]

FOR THE ATTENTION OF THE CREDITORS OF MS. RAJKUMARI KANODIA PERSONAL GUARANTOR OF M/S RAJ RAYON INDUSTRIES LIMITED

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a bankruptcy process against **Ms. Rajkumari Kanodia** residing at 4, Sonabar, Plot No-13, Ashok Nagar CHSL NS Road No-10, JVPD Scheme Juhu, Vileparle (West), Mumbai-400049 on **27.01.2026 (received on 31.01.2026).** The creditors of Ms. Rajkumari Kanodia, are hereby called upon to submit their claims with proof on or before 10.02.2026 to the bankruptcy trustee at Office No-302, Third Floor, Reegus Business Centre, Nr Anupam Bunglows, New Citylight Road, Bharthana, Vesu, Surat ,Gujarat ,395007; Email: bankruptcy.rril@gmail.com. **The last date for submission of claims of creditors shall be 10.02.2026.** The creditors may submit their claims through electronic means, or by hand or registered post or speed post or courier.

Note: *Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.*

Sd/-
CA. Vineeta Maheshwari
Date: 03.02.2026 Bankruptcy Trustee of **Ms. Rajkumari Kanodia**
Place: Surat **IBBI Registration No.:** IBBI/IPA-001/IP-P00185/2017-18/10364
Communication Address: Office No-302, Third Floor, Reegus Business Centre, Nr Anupam Bunglows, New Citylight Road, Bharthana, Vesu, Surat, Gujarat ,395007
Process Email Id.: bankruptcy.rril@gmail.com;

JHARKHAND URJA SANCHARAN NIGAM LIMITED

(CIN No.:U40108JH2013SGC001704)
Regd. Office: 2nd Floor, JUSNL (SLDC)
Building Kusai Colony, Doranda, Ranchi - 834002
Fax No.:0651-2400123
(E-mail:cetjusnl@gmail.com)

TENDER CANCELLATION NOTICE

Due to unavoidable circumstances, tender invited vide RFP no. 556/PR/JUSNL/2025-26 for Hiring of consultant for the load flow study for technical feasibility of any proposed Generation plant (Renewable or Non-Renewable sources), Load, BESS (Battery Energy Storage System), Grid-Substation & Transmission line in the transmission system of Jharkhand for the period of three years.is hereby cancelled.

PR No. 367955

स्वहित एवं राष्ट्रहित में ऊर्जा बचायें। कृपया अपनीशिकयतों को 18003456570(कॉल सेन्टर) पर दर्ज करायें।

PR 372154 Jharkhand Urja Sancharan Nigam Ltd(25-26).D **Sd/-**
General Manager C&M (NWBP)

GOVERNMENT OF MAHARASHATRA

Executive Engineer South Mumbai Electrical Division P.W.D. Mumbai
TENDER NOTICE NO. 36/ 2025-26

Online tender in B1 form are invited through E-tendering mode by Executive Engineer south Mumbai P.W.D. Electrical Division Mumbai form registered Contractor with P.W.D. Government of Maharashtra in appropriate class/having experience for Execution of similar type of work online blank tender form are available on site http://mahapwd.gov.in can be downloaded from 03/02/2026 at. 13.00 Hrs to 17/02/2026 at 13.00 Hrs. online E-tender will be opened in the office of Executive Engineer South Mumbai(electrical) division P.W.D Mumbai on 18/02/2026 at 14.00 Hrs. if possible. Right in reserved to accept or reject the tender without giving any reason.

Note: To Participate in the tender it is necessary that bidder should have class D and Above digital signature and register with above site, there is 62 tender in the above tender notice details tender notice is available on the notice board of office of Ex. Engineer South Mumbai P.W.D. Electrical Division Mumbai

(Estimated Cost Of The Work 3.00 to 10.00 Lakhs)

OW/No/ 394 /EE/SMED/TENDER/2025-26
Dt. 27.01.2026

Sd/-
Executive Engineer
South Mumbai Electrical
Division P. W. D.Mumbai

DGIPR 2025-26/5495

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION

(A Government of Maharashtra Undertaking)

E Tender Notice No.75/2025-2026 (Mumbai)

E Tenders are invited for below work from registered contractor.

Sr. No.	Name of Work	Estimated Cost Rs.
1.	M & R to Barvi Gravity main...Annual maintenance of Raw water rising mains, Pure water rising mains at Jambhul and B.G. Mains from HSR to Pale from ch. 0.00 m to 6300.00 m.	₹ 40,02,794.00
2.	Tarapur Indl. Area… …M & R to water supply scheme at Tarapur Indl. Area. Providing manpower & machinery for tracing out & attending leakages in distribution system for 24 months -- 2nd Call	₹ 39,15,042.00
3.	M & R to WSS in Ambernath Indl. Area (D.C. Work)... Providing, laying & jointing new parallel 100 mm dia. C.I. pipeline near AMP gate railway bridge. -- 2

गोपीनाथ मुंडे यांनी परळीत आणलेले सर्कल कार्यालय परभणीत स्थलांतरित

■ बीड

तत्कालीन उपमुख्यमंत्री गोपीनाथ मुंडे यांनी पुढाकार घेऊन परळीत आणलेले बीड पाटबंधारे प्रकल्पाचे सर्कल कार्यालय आता परभणी येथे स्थलांतरित करण्यात येत असल्याने सामाजिक आणि राजकीय क्षेत्रातून त्याला विरोध होत आहे.

या सर्कल कार्यालयाच्या माध्यमातून बीड, लातूर आणि परभणी या तीन जिल्ह्यांतील पाटबंधारे प्रकल्पांचा कारभार चालवला जातो. परळी हे तिन्ही जिल्ह्यांच्या दृष्टीने मध्यवर्ती ठिकाण असल्याने प्रशासन, शेतकरी यांना हे कार्यालय परळीत असणे सोयीचे मानले जाते. तत्कालीन उपमुख्यमंत्री गोपीनाथ मुंडे यांनी यासाठी पुढाकार घेतला होता. मात्र, प्रशासकीय आस्थापना पुनर्रचनेच्या नावाखाली हे कार्यालय हटवण्याचा घाट घातला जात असून, त्यामुळे परळीचे प्रशासकीय महत्त्व कमी होईल, असा आरोप करण्यात येत आहे. याआधी काही दिवसांपूर्वीच परळीतील लोकनेते गोपीनाथ मुंडे ऊसतोड महामंडळाचे कार्यालयही छत्रपती संभाजीनगर येथे स्थलांतरित करण्यात आले होते.

वसईतील भाजपाचे नगरसेवक शहराबाहेर

■ वसई

महापौर निवडणुकीच्या आधीच भाजपाने आपले सर्व ४४ नगरसेवक शहरातून बाहेर भाईंदरच्या रामभाऊ म्हाळगी प्रबोधिनी केंद्रात हलवले आहेत. नगरसेवक फुटीच्या भीतीने भाजपाने ही खबरदारी घेतल्याची चर्चा सुरू आहे. भाजपाने मात्र प्रशिक्षणासाठी नगरसेवकांना पाठवल्याचे स्पष्ट केले.

महापालिका निवडणुकीत बहुजन विकास आघाडीने ७१ जागा तर भाजपा-शिवसेना युतीने ४४ जागा जिंकल्या आहेत. सत्तेपासून १४ जागा दूर असल्याने भाजपनेही 'ऑपरेशन लोटस'चे संकेत दिले होते. दरम्यान, महापौर पदासाठी बविआने ३ उमेदवार दिले असून, भाजपानेही एक

भाईंदरला हलविले

उमेदवार दिला आहे. या पार्श्वभूमीवर चुरस निर्माण झालेली असताना भाजपानेच आपले नगरसेवक शहरातून हलवले आहेत. मागील दोन दिवसांपासून हे नगरसेवक उत्तन येथील रामभाऊ म्हाळगी प्रबोधिनी केंद्रात होते. नगरसेवक फुटीच्या भीतीने भाजपाने ही खबरदारी घेतल्याची चर्चा आहे. बहुजन विकास आघाडीची सत्ता असल्याने आपल्या नगरसेवकांना आमिष दाखवले जाईल. अनेक नगरसेवक हे मूळचे बविआचे असल्याने त्यांनाही स्वगृही बोलावले जाईल, अशी शक्यता भाजपाला वाटत असल्यामुळे त्यांनी नगरसेवकांना शहरातून दूर नेल्याची चर्चा आहे. भाजपाने मात्र सर्व नगरसेवक नवीन असल्याने त्यांना पालिका कामाचे प्रशिक्षण देण्यासाठी रामभाऊ म्हाळगी केंद्रात पाठवल्याचे म्हटले आहे.

सोलापुरात शिंदेंना काँग्रेसचा पाठिंबा

■ सोलापूर

सोलापूर महापालिकेतील महापौरपदाची निवडणूक अटीतटीची होत असल्याचे चित्र आहे. येत्या ६ फेब्रुवारी रोजी होणाऱ्या या निवडणुकीत भाजपा, शिवसेना (शिंदे गट) आणि एमआयएम हे तीन प्रमुख पक्ष रिंगणात उतरले असून, सर्व उमेदवारांनी आपले अर्ज दाखल केले आहेत.

या निवडणुकीत काँग्रेसने शिवसेना शिंदे गटाला पाठिंबा जाहीर केल्याने राजकीय समीकरणांमध्ये मोठा बदल झाला आहे. काँग्रेस गटनेते चेतन नरोटे यांनी महापालिकेत काँग्रेस-शिंदे गटाची युती झाल्याचे जाहीर केले आहे. एमआयएमकडून तौफिक हत्तुरे यांनी महापौरपदासाठी, तर आसिफ शेख यांनी उपमहापौरपदासाठी अर्ज भरला आहे. शिंदे गटाकडून प्रियदर्शन साठे हे महापौरपदासाठी मैदानात उतरले आहेत. भाजपाकडून विनायक कोंड्याल आणि ज्ञानेश्वरी देवकर यांनी उमेदवारी अर्ज दाखल केले आहेत. सोलापूर महापालिकेत सध्या शिंदे गटाचे चार, तर काँग्रेसचे दोन नगरसेवक निवडून आले आहेत. या पार्श्वभूमीवर काँग्रेसने शिंदे गटाला दिलेल्या पाठिंब्यामुळे निवडणूक अधिक रंगतदार झाली आहे.

'मराठी वगनाट्य परंपरा व योगदान'वर मुंबई विद्यापीठात गुरुवारी परिसंवाद

■ मुंबई

भारत सरकारच्या साहित्य अकादमीच्या आयोजनाखाली मुंबई विद्यापीठाच्या शाहीर अमरशेख अध्यासन आणि लोककला अकादमी यांच्या संयुक्त विद्यमाने ५ फेब्रुवारी रोजी 'मराठी वगनाट्य परंपरा आणि योगदान' या विषयावर प्रथमच परिसंवाद आयोजित करण्यात येणार आहे. मराठी लोकनाट्य परंपरेतील वगनाट्याचा ऐतिहासिक प्रवास, त्याचे सांस्कृतिक योगदान आणि समाजजीवनावर झालेला प्रभाव यावर या परिसंवादात सखोल चर्चा होणार आहे. हा परिसंवाद कलिना येथील मुंबई विद्यापीठाच्या सांस्कृतिक भवनाच्या तिसऱ्या मजल्यावर दोन सत्रांमध्ये आयोजित करण्यात आला आहे. सकाळी १०.३० ते ११.४५ या वेळेत होणाऱ्या पहिल्या उद्घाटनपर सत्रात ९९ व्या अखिल भारतीय मराठी साहित्य संमेलनाचे अध्यक्ष, विश्वास पाटील, मुंबई विद्यापीठाचे कुलगुरू प्रा रवींद्र कुलकर्णी, पद्मश्री वामन केंद्रे, डॉ. प्रा. प्रकाश खांडगे साहित्य अकादमीच्या मुंबई प्रादेशिक कार्यालयाचे प्रभारी अधिकारी ओम प्रकाश नागर भाषण करणार आहेत.

वांगचूक सरकारला परके मानतात केंद्राचा सुप्रीम कोर्टात अजब दावा

■ नवी दिल्ली

लडाखमधील पर्यावरण कार्यकर्ते सोनम वांगचूक भारत सरकारला आपले सरकार न मानता परक्यांचे सरकार मानतात. हे त्यांच्या देशद्रोहाचे प्रतिक असून, तेवढे कारण त्यांना राष्ट्रीय सुरक्षा कायद्यान्वये अटक करण्यास पुरेसे आहे, असा अजब दावा केंद्र सरकार आणि लडाख प्रशासनाच्या वतीने आज सर्वोच्च न्यायालयात करण्यात आला.

सोनम वांगचूक यांनी आपल्या भाषणात केंद्र सरकारचा उल्लेख 'त्यांचे' सरकार असा केला. ही फुटीरतावादी मानसिकता आहे.वांगचूक यांनी जेन-झीला चिथावणी देत सरकारविरोधात रक्तरंजित संघर्ष करण्याचे आवाहन केले. नेपाळ आणि बांगलादेशमध्ये तेथील सरकारच्या विरोधात जसे हिंसक बंड झाले, तसेच भारतात घडवून आणण्याचा वांगचूक यांचा प्रयत्न होता, असा युक्तिवाद सरकारच्या वतीने सर्वोच्च न्यायालयात करण्यात आला. सरकारच्या वतीने महाअधिवक्ता तुषार मेहता यांनी न्या. अरविंद कुमार आणि न्या.पी बी वराळे यांच्या खंडपीठासमोर हे निवेदन केले. नेपाळ आणि बांगलादेशमध्ये जे झाले तसेच भारतात व्हावे अशी वांगचूक यांची इच्छा होती. नेपाळ आणि बांगलादेशात काय झाले हे आपल्या सर्वांना माहिती आहे. वांगचूक युवकांना लक्ष्य करून त्यांना देशाविरोधात भडकावत होते. ज्या क्षणी तुम्ही आपपरभाव दाखवता तेव्हा तुम्ही देशद्रोही ठरता. आपण सारे हिंदुस्थानी एक आहोत ही भावना देशप्रेमाची भावना आहे, असे मेहता म्हणाले.

सिगारेट पाकिटामागे ५५ रुपयांची वाढ

नवी दिल्ली - नव्या उत्पादन शुल्काची अंमलबजावणी रविवारपासून सुरू झाल्यानंतर सिगारेटच्या दरात मोठी वाढ झाली आहे. सिगारेटच्या किमती पाकिटामागे किमान २२ ते २५ रुपयांपासून थेट ५० ते ५५ रुपयांपर्यंत वाढल्या आहेत. त्यामुळे धूम्रपान करणाऱ्यांवर आर्थिक भार वाढणार आहे. वितरकांच्या माहितीनुसार, कंपन्यांनी अद्याप नवीन एमआरपी जाहीर केलेली नसली, तरी ४० टक्के जीएसटी संरचनेनुसार बिलिंग सुरू करण्यात आले आहे. विल्स नेव्ही कट १० सिगारेटांचे पाकीट ९५ रुपयांवरून सुमारे १२० रुपये, तर गोल्ड फ्लेक लाईट व विल्स क्लासिक १७० रुपयांवरून २२० ते २२५ रुपये होण्याची शक्यता आहे. स्लिम सिगारेटनाही फटका बसला आहे. क्लासिक कनेक्ट २० सिगारेटांचे पाकीट ३०० वरून ३५० रुपये होण्याची शक्यता आहे.

बेकायदेशीर बांधकामे मुंबई पालिकेने हटवली

मुंबई- मुंबई महापालिकेने मोहम्मद अली रोड व इब्राहिम मर्चंट रोडवरील बेकायदेशीर बांधकामे आज हटवली. महापालिकेच्या पथकाकडून ही कारवाई करण्यात आली. पदपथावर अतिक्रमण करून करण्यात आलेल्या बांधकामामुळे होत असलेली वाहतूक कोंडी आणि पादचाऱ्यांना होत असलेला त्रास लक्षात घेऊन ही मोहीम हाती घेण्यात आली. मोहम्मद अली रोड हा मस्जिद बंदर, भेंडी बाजार या भागाकडे जाणारा मुख्य रस्ता असून इब्राहिम रोड हा मांडवी व नागदेवी भागाकडे जातो. हे दोन्ही मार्ग वाहतुकीसाठी अतिशय महत्त्वाचे असून, शहरातील वाहतूक कोंडीत येथूनच भर पडते. या दोन्ही मार्गांच्या पदपथावर अनधिकृत बांधकामे वाढत चालली होती त्याचप्रमाणे फेरीवाल्यांचेही येथे मोठ्या प्रमाणावर अतिक्रमण आहे. या साऱ्या समस्या लक्षात घेऊन महापालिकेने आज ही कारवाई केली.

शेवटच्या अर्ध्या तासात सेन्सेक्स, निफ्टीची उसळी

■ मुंबई

केंद्रीय अर्थसंकल्प मांडल्यानंतर झालेल्या प्रचंड पडझडीनंतर आज आठवड्याच्या पहिल्याच दिवशी शेअर बाजाराने घसरण होता होता शेवटच्या अर्ध्या तासात भरारी घेतली. सुरुवातीच्या तासांत राहिलेल्या अस्थिरतेनंतर गुंतवणूकदारांनी दाखवलेल्या उत्साहामुळे सेन्सेक्स ९४४ अंकांनी वधारून ८१,६६७ अंकांवर तर निफ्टी २६३ अंकांच्या वाढीसह २५,०८८ अंकावर बंद झाला. विशेष म्हणजे माहिती तंत्रज्ञान क्षेत्र वगळता इतर सर्वच क्षेत्रांमध्ये आज मोठी खरेदी पहायला मिळाली. रविवारी अर्थसंकल्प सादर झाल्यानंतर झालेल्या घसरणीमुळे अनेक दर्जेदार कंपन्यांचे समभाग स्वस्त झाले होते. गुंतवणूकदारांनी कालच्या घसरणीकडे संधी म्हणून पाहून खरेदीचा जोर लावल्याने टाटा मोटर्स, पॉवर ग्रिड यांसारख्या कंपन्यांच्या समभागांची जोरदार खरेदी झाली.

भंडाऱ्यात काँग्रेसच्या ओबीसी जिल्हाध्यक्षाचा भाजपात प्रवेश

भंडारा - काँग्रेसच्या ओबीसी सेलचे भंडारा जिल्हाध्यक्ष शंकर राऊत यांनी भाजपात प्रवेश केला. काँग्रेसमध्ये ओबीसी नेत्यांपैकी एक म्हणून ओळखले जाणारे राऊत हे माळी समाजाचे नेते आहेत. भाजपात प्रवेशाची औपचारिकता माजी राज्यमंत्री परिणय फुकेंच्या उपस्थितीत पार पडली. या पक्षप्रवेशामुळे काँग्रेससाठी धक्का मानला जात आहे. कारण राऊत हे काँग्रेस नेते नाना पटोले यांच्या अत्यंत विश्वासू नेत्यांपैकी एक होते.

महाराष्ट्र औद्योगिक विकास महामंडळ

(महाराष्ट्र शासन अंगिकृत)

मुदतवाढ सूचना क्र. ७

ई निविदा सूचना क्र. ६२/२०२५-२०२६ (मुंबई) करिता

दिनांक १५/११/२०२५ रोजी दैनिक नवाकाळ, मुंबई, दैनिक मिड डे, मुंबई, दैनिक फ्रिप्रेस जरनल, मुंबई, दैनिक नवभारत, मुंबई, दैनिक प्रातःकाल, मुंबई, दैनिक सागर, रत्नागिरी या वृत्तपत्रामध्ये प्रसिद्ध झालेल्या वरील ई निविदा सूचनेतील खालील कामांकरीता **https://mahatenders.gov.in** या संकेतस्थळावर कंत्राटदारांच्या मुद्यांचे निराकरण /महामंडळाचा खुलासा उपलब्धतेबाबत मुदतवाढ सूचना देण्यात येत आहे.

अ. क्र.	कामाचे नांव	अंदाजित रक्कम रुपये
१.	लोटे परशुराम औद्योगिक क्षेत्र.....वालोपे येथील जॅकवेल ते लोटे जलशुद्धीकरण केंद्रापर्यंतची जुनी ७०० मि.मी. व्यासाची मृद पोलादी उर्ध्व अशुद्ध जलवाहिनी, नवीन ७०० मि.मी. व्यासाच्या मृद पोलादी जलवाहिनी बदलणे.	₹ ३१,५५,१७,८१८.००

उपरोक्त कामाबाबत कंत्राटदारांच्या मुद्यांचे निराकारण/ महामंडळाचा खुलासा दिनांक ०३/०२/२०२६ पर्यंत **https://mahatenders.gov.in** या संकेतस्थळावर उपलब्ध असतील.

ज्या निविदाधारकांनी यापूर्वी आपली निविदा भरली असेल अथवा अपलोड केली असेल, त्यांनी निविदेमध्ये बदल करुन किंवा बदल न करता सदर निविदा पुन्हा भरणे आवश्यक आहे, याची कृपया नोंद घ्यावी, अशा कंत्राटदारांनी शुद्धिपत्रकानंतर जर निविदा पुन्हा भरली नाही अथवा अपलोड केली नाही तर त्यांचा देकार सदर स्पर्धात्मक निविदेतून आपोआप बाद होईल.

सदर निविदा सूचनेत इतर कोणताही बदल करण्यात आलेला नाही.

महाराष्ट्र शासन
सार्वजनिक बांधकाम विभाग
संक्षिप्त ई-निविदा सुचना क्र. ४६ सन २०२५-२६
फेर निविदा (द्वितीय बोली)

अ. क्र.	कामाचे नाव	अंदाजित रक्कम
१.	भिवंडी तालुक्यातील राज्यमार्ग ७६ कोन पिंपळास वेहळे मानकोली अंजूर आमिघर रस्ता प्रजिमा-८९ या रस्त्यावर झाडे लावणे, जि. ठाणे. किमी. ०/००० ते १३/२००	२२,०२,६४०.००
२.	भिवंडी तालुक्यातील राज्यमार्ग ७६ चावे मुन्हें खलिंग बु. करुंद राज्यमार्ग-३ पडघा रस्ता प्रजिमा -८८ या रस्त्यावर झाडे लावणे, जि. ठाणे: किमी. ०/००० ते २१/४००	२२,०२,६४०.००
३.	भिवंडी तालुक्यातील भिवंडी कारीवली ते प्रमुख जिल्हा मार्ग-४८ जोडणारा रस्ता प्रजिमा- ९० या रस्त्यावर झाडे लावणे, जि. ठाणे. किमी. ०/००० ते १०/०००	२२,०२,६४०.००
४.	भिवंडी तालुक्यातील प्रजिमा-४७ ते चिंचवली पाच्छापूर शिरगाव राज्यमार्ग क्र. ८१ ला मिळणारा रस्ता प्रजिमा-८६ या रस्त्यावर झाडे लावणे, जि. ठाणे. किमी. ०/००० ते १०/४५०	२२,०२,६४०.००
५	भिवंडी तालुक्यातील भिवाळी गणेशपूरी राज्यमार्ग-८१ वज्रेश्वरी अकलोली राज्यमार्ग-८१ सैतानीपुल वेढे दुगाड ते अस्नोली जांभिवली पाच्छापूर रस्ता प्रजिमा-८७ या रस्त्यावर झाडे लावणे, जि. ठाणे. किमी. ०/००० ते २४/३८०	२२,०२,६४०.००
६.	भिवंडी तालुक्यातील अंबाडी दिघाशी कुंदे सावरोली (खु.) ते प्रजिमा ५७ रस्ता प्रजिमा-४७ या रस्त्यावर झाडे लावणे, जि. ठाणे. किमी. ०/००० ते १३/७३०	२२,०२,६४०.००
७.	प्रजिमा-४८ तेलीवडेपाडा - अलखिवली कवाड - सोनटक्का - खांडपे - चिंचवली ते रा.म.मा-३ रस्ता प्रजिमा-१०८ (ता. भिवंडी)	२२,०२,६४०.००
८.	कल्याण तालुक्यातील कल्याण शिळ रा. मा. ८१ निळजे (पलावा) ते नारिवली वाळे-वाकळण-दहिसर रा.मा. ४ रस्ता प्रजिमा-१०७ किमी ०/००० ते ११/००० कडेला वृक्ष लागवड करणे, जि. ठाणे.	२२,०२,६४०.००
९.	भिवंडी तालुक्यातील रा.म.म.क्र.३ ते नडगाव फळेगाव रस्ता प्रजिमा ७० किमी. ०/००० ते २/७५० दरम्यान खड्डे भरणे, रस्त्याच्या बाजुचे गवत काढणे, खराब झालेल्या बाजुपट्ट्यांची दुरुस्ती करणे, तसेच झाडांना रंगरंगोटी करणे, रस्त्याची वार्षिक देखभाल दुरुस्ती करणे, ता. भिवंडी, जि. ठाणे.	१०,०६,१७७.००

१. डाऊनलोड करण्याचा कालावधी : दिनांक ०३/०२/२०२६ ते दिनांक ११/०२/२०२६
२. ई-निविदा उघडणे (शक्य असल्यास) : दिनांक. १२/०२/२०२६ कार्यकारी अभियंता, सा. बां. विभाग क्र.१ ठाणे यांचे कार्यालयात दु.१५.०० उघडण्यात येईल.

सर्व पात्र/ ईच्छुक निविदाकारांनी निविदा पत्रक डाऊनलोड करण्यासाठी व निविदा प्रक्रियेत भाग घेण्यासाठी ई-निविदा प्रणालीच्या https//mahatenders.gov.in या पोर्टलवर portal वर enrolled करणे आवश्यक आहे.

जा.क्र. ठावि / निविदा / ६७०
कार्यकरी अभियंता यांचे कार्यालय,
सा.बां.विभाग, क्र.१ ठाणे
दिनांक-३०-१-२०२६
क्रमांकः आरओसी-२०२५-२६/क्र.५/सी ५५०२

सही/-
कार्यकारी अभियंता
सा.बां. विभाग, क्र १ ठाणे

TENDER NOTICE

Sealed Item Rate tenders are invited for Civil, Structural, Terrace Profile Sheet, Painting and other Misc. work of
NEW OSTWAL ONYX CO. OP. HSG. SOC. LTD.
Jesal Park, Bhayandar (East), Thane-401105.
Blank Tender forms are available at
M/S. CORECRATE ENGINEERS (CONSULTING ENGINEER - GAURAV SARVAIYA)
Shop No. 11, Rajput Palace, RNP Park, Bhayandar (East), Thane - 401105.
8600118526 / 7208078110
By way of cash Rs. 3,000/-
(Non-Refundable)
DATE OF ISSUE
From 02/02/2026 to 20/02/2026
SUBMISSION DATE
Up to 20/02/2026, 6.00 PM in consultant's office.

विक्रीकरिता मिळकत – प्रस्ताव मागविणे (मोजमाप: १०,०९२ चौ.मी.)

धर्मादाय आयुक्तांच्या नोंदवहीतील परिशिष्टात नोंद असलेली, नोंद क्र. D / 1 0 5 / मुंबई यानुसार नोंदणीकृत सेंट ब्लेझ चर्च ट्रस्ट, आंबोली, अंधेरी (प.), मुंबई-४०००५८ यांच्या नावे असलेली खालील मिळकत विक्रीस उपलब्ध आहे.
ही मिळकत गोरेगाव स्थानकापासून अंदाजे १ किमी, पहाडीगाव, गोरेगाव (पूर्व) येथे स्थित असून महसूल गाव गोरेगाव, तालुका बोरिवली, एम.एस.डी.च्या सिटी सर्व्हे क्र. १७४ ते १८३ शी मिळतीजुळती आहे. हिस्सा क्र. १, सर्व्हे क्र. ९५, मोजमापित १०,०९२ चौ.मी. अशी सदर मिळकतीची नोंद आहे.
सदर मिळकत शासनाकडून झोपडपट्टी म्हणून घोषित करण्यात आलेली असून ती "जे आहे तेथे आहे" या तत्त्वावर विक्रीस ठेवण्यात येत आहे. संपूर्ण मिळकतीवर झोपडपट्टी रहिवाशांचे पूर्ण अतिक्रमण आहे.

ऑफरचे स्वरूप
ही एक खुली प्रस्ताव प्रक्रिया असून इच्छुक पक्षांना त्यांच्या स्वतःच्या विवेकानुसार कोणतीही रक्कम प्रस्तावित करण्याचे स्वातंत्र्य राहील.
सर्व प्रस्ताव संबंधित पक्षांच्या स्वतःच्या तपासणी, विचार व लागू कायदे आणि नियमांचे पालन यावर आधारित असतील.

प्रस्ताव सादर करण्याबाबत सूचना
सर्व प्रस्ताव लेखी स्वरूपात व बंद लिफाफ्यात सादर करावेत.
प्रत्येक प्रस्तावासोबत प्रस्तावित रकमेच्या दहा टक्के इतक्या रकमेचा बँक धनादेश, "सेंट ब्लेझ चर्च" यांच्या नावे जोडणे आवश्यक आहे.
बंद लिफाफ्यातील प्रस्ताव सेंट ब्लेझ चर्च, अंबोली येथील पॅरिश कार्यालयात खालील व्यक्तीशी संपर्क साधून सादर करावा: ॲड. मेल्रॉन जेकब अल्मेइडा ९७६९९९७११०

प्रस्ताव सादर करण्याची अंतिम मुदत
३ फेब्रुवारी २०२६ पासून पंधरा दिवसांच्या आत, म्हणजे १८ फेब्रुवारी २०२६ रोजी दुपारी १२:०० वाजेपर्यंत.
सर्व प्रस्ताव १९ फेब्रुवारी २०२६ रोजी दुपारी १२:३० वाजता पॅरिश कार्यालयात उघडण्यात येतील.
मालमत्तेसंबंधी तपशील व विक्रीच्या अटी सकाळी १०:०० ते दुपारी १२:०० या वेळेत (रविवार वगळून) पॅरिश कार्यालयात उपलब्ध असतील.

स्वतंत्र पडताळणी अट
या मिळकतीसंदर्भातील सर्व माहिती, हक्क नोंदी, राखीव बाबी, अतिक्रमणे, शासकीय अधिसूचना, झोपडपट्टी स्थिती तसेच मिळकतीसंबंधित इतर सर्व बाबींची स्वतःच्या खर्चाने व जबाबदारीवर स्वतंत्ररीत्या पडताळणी करणे खरेदीदारास बंधनकारक आहे. पारिष कार्यालयात उपलब्ध करून दिलेल्या माहितीव्यतिरिक्त अतिरिक्त स्पष्टीकरण, कागदपत्रे किंवा हमी देण्याची कोणतीही जबाबदारी ट्रस्टची राहणार नाही. हक्क नोंदींची पडताळणी व अनुपालन प्रक्रियेबाबत स्वतंत्र मार्गदर्शनासाठी, इच्छुकांनी **ॲड. मेलरॉन जेकब अल्मेडा ९७६९०११७७७, advmelronalmeida@gmail.com** यांच्याशी संपर्क साधावा.

महत्वाचे
ही विक्री धर्मादाय आयुक्त यांच्या अंतिम मान्यतेवर अवलंबून आहे. कोणत्याही कारणाशिवाय सर्व किंवा कोणताही प्रस्ताव स्वीकारण्याचा किंवा नाकारण्याचा संपूर्ण अधिकार ट्रस्टीकडे अबाधित राहील.

सेंट ब्लेझ चर्च ट्रस्टी

जाहीर सूचना

माझे अशिल **मे. भारत कोऑपरेटिव्ह बँक (मुंबई) लिमिटेड, अंधेरी पश्चिम शाखा, न्यू लिंक रोड, मुंबई ४०००५३** यांच्या विनंतीनुसार, याद्वारे सूचित करण्यात येते की, माझे अशिल त्यांच्या एका अशिलाकडून प्राप्त झालेल्या अर्जावर विचार करत आहेत, ज्यामध्ये तो अशिल आपली स्थावर मालमत्ता, म्हणजेच **सुखमणी हिमालय कोहौसो लिमिटेड**, जेव्हीपीडी स्कीम, विलेपार्ले पश्चिम, मुंबई ४०००४९ येथील तळमजल्यावरील **दुकान क्र.००१, ००२ आणि ००३** गहाण ठेवून, आपल्या सभ्याच्या कर्जदात्यांकडून घेतलेल्या पतसुविधांचे अधिग्रहण करण्याची मागणी करत आहे.

माझ्या अशिलांच्या असे निदर्शनास आले आहे की, सदर मालमत्ता **श्री.विकास जैन** यांनी पूर्वीच्या मालकांकडून म्हणजेच (१) श्री.आसू कोटूमल निहलानी, (२) श्री.गुरमीत सिंग गुप्ता आणि हरमीत सिंग गुप्ता, आणि (३) श्रीमती हरविंदर कौर विग आणि हरमीत सिंग गुप्ता यांच्याकडून खरेदी केल्या आहेत, जे सध्या संपर्कात नाहीत.

या मालमत्तेवर किंवा तिच्या कोणत्याही भागावर विक्री, भेट, वारसा, बोजा, गहाण, जप्ती इत्यादी मार्गांनी, पूर्वीच्या कोणत्याही मालकाकडून किंवा त्यांच्या वतीने कोणताही हक्क, अधिकार किंवा हितसंबंध असल्याचा दावा करणाऱ्या कोणत्याही व्यक्तीस याद्वारे सूचित करण्यात येते की, त्यांनी या सूचनेच्या प्रकाशनाच्या तारखेपासून **१५ दिवसांच्या** आत, लेखी दाव्याच्या समर्थनार्थ कागदोपत्री पुराव्यासह अधोस्वाक्षरीकर्त्याकडे संपर्क साधावा, जेणेकरून या मालमत्तांवर इतर कोणीही दावेदार नाहीत याची खात्री करता येईल, आणि त्यानंतर अधोस्वाक्षरीकर्ता माझ्या अशिलाला 'कोणतेही दावे प्राप्त झाले नाहीत' असे प्रमाणपत्र जारी करण्याची पुढील कार्यवाही करेल. त्यानंतर प्राप्त झालेला कोणताही दावा कोणत्याही परिस्थितीत विचारात घेतला जाणार नाही.

आज दिनांकित ०३ फेब्रुवारी २०२६.

ॲड. ललित वर्मा
बी-३२०२, ॲट्रीना, लोढा पार्क, पांडुरंग बुधकर मार्ग, वरळी, मुंबई-४०० ०१८
ईमेल: thelegalvision@gmail.com
मो: ९८१९०९९६३०

जाहीर सूचना

याद्वारे सूचना देण्यात येते की, १) श्री. चंद्रकांत आप्पाजी बेंद्रे आणि २) सौ. कमल चंद्रकांत बेंद्रे ("मालक") हे निम्न उल्लेखित अनुसूचिमध्ये उल्लेखित निवासी जागेचे मालक आणि/किंवा कब्जेदार आणि ताबेदार आणि/किंवा योग्य आणि पुरेसे हक्कदार आहेत.
मालकांनी निम्न उल्लेखित निवासी जागा आणि तिच्याशी संबंधित त्यांचे सर्व संबंधित हक्क, शीर्षक, हितसंबंध, लाभ, हिस्सा इ. माझ्या अशिलास विक्री, हस्तांतरित आणि अभिहस्तांकित करण्याचे मान्य केले आहे.
कोणी व्यक्ती/ संस्थेचा निम्नउल्लेखित निवासी जागा किंवा तिच्या कोणत्याही खंड किंवा तुकड्याच्या संदर्भात विक्री, देवाणघेवाण, गहाणवट, भेट, धारणाधिकार, न्यास, भाडेपट्टी, ताबा, वारसा, वहिवाट, परवाना या मार्गे किंवा अन्यथा कशाही प्रकारे कोणताही दावा/आक्षेप असल्यास तो सहाय्यक दस्तऐवजांच्या प्रमाणित सत्य प्रतींसह लेखी स्वरूपात सदर प्रसिद्धीपासून १५ दिवसांच्या आत निम्न उल्लेखित पत्त्यावर सूचित करणे आवश्यक आहे, अन्यथा तो, जर असल्यास, सोडून दिला असे समजण्यात येईल आणि मालक/प्रवर्तक आणि माझ्या अशिलादरम्यान निम्न उल्लेखित निवासी जागेसंदर्भातील व्यवहार पूर्ण करण्यात येईल.

मालमत्तेची अनुसूची:
५ वा रस्ता, खार (पश्चिम), मुंबई - ४०००५२ येथे स्थित गाव वांद्रेचा सी.टी.एस. क्र. एफ/१५३२ आणि एफ/१५२९ धारण केलेल्या जमिनीच्या भूखंडावर उभ्या, वसलेल्या आणि असलेल्या मोहिनी हाईट्स को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेड या संस्थेच्या मोहिनी हाईट्स या इमारतीमधील ९ व्या मजल्यावरील सदनिका क्र. ९०३, मोजमाप ४५० चौ.फू. कार्पेट क्षेत्रफळ व त्यासह एक कार पार्किंग जागा.

दिनांक ०३ फेब्रुवारी, २०२६

केजे लीगल ॲण्ड असोसिएट्स करिता
सही/-
(कुणाल एस. जैन)
प्रोप्रायटर
युनिट क्र. २ आणि ३, १ला मजला,
दि सोलारिस-सोसार, २ रा आणि ३ऱ्या रस्त्याचे जंक्शन, रेल्वे स्टेशन जवळ,
खार (पश्चिम), मुंबई - ४०००५२.
मोबा.: ९८१२१९०२९४.

बृहन्मुंबई महानगरपालिका
(जल अभियंता विभाग)
ई-निविदा सूचना

बृहन्मुंबई महानगरपालिकेचे आयुक्त खाली नमूद केलेल्या कामाकरिता म्हणजेच अ. क्र. (१) करिता पात्र बोलीदारांकडून **"शतमान दर तत्त्वावर"** ऑनलाईन ई-निविदा मागवित आहेत. बोली सुरुवात दिनांक आणि वेळ आणि बोली समाप्ती दिनांक आणि वेळ महाराष्ट्र शासनाच्या ई-प्रापण प्रणालीवर (महाटेंडर) निविदा विभागामधील तपशीलवार निविदा सूचनेमध्ये नमूद केलेली आहे.

अ. क्र.	बोली क्र.	कामाचे नाव
		M-IIIA पांजरापूर
१.	२०२६_बृमुंमपा_१२७२९५७_१	स्थापत्य परिरक्षण विभाग M-IIIA पांजरापूर येथे आपत्कालिन तत्त्वावर विविध स्थापत्य दुरुस्ती कामे.

इच्छुक निविदाकारांनी निविदेच्या अधिक तपशीलाकरिता महाराष्ट्र शासनाच्या ई-प्रापण प्रणालीला (महाटेंडर्स) (**http://mahatenders.gov.in**) ला भेट द्यावी.

सही/-
पीआरओ/२८३३/जाही./२०२५-२६ का.अ.(स्थापत्य) M-IIIA (पीपी)

जेथे जेथे पाणी साचते, तेथे तेथे डासांचे फावते

विक्री सूचना
शर्ट कंपनी (इंडिया) प्रा. लि. (परिसमापनात)
नादारी आणि दिवाळखोरी संहिता, २०१६ अंतर्गत ई-लिलाव

नादारी आणि दिवाळखोरी संहिता, २०१६ आणि त्याअंतर्गत बनवलेल्या नियमांनुसार सर्वसामान्य जनतेला याद्वारे सूचित करण्यात येते की, माननीय एनसीएलटी, मुंबई खंडपीठाने २२ डिसेंबर २०२१ रोजीच्या आदेशान्वये नियुक्त केलेल्या परिसमापकाने तयार केलेल्या परिसमापन इस्टेटचा भाग असलेल्या शर्ट कंपनी (इंडिया) प्रा. लि. (परिसमापनात) यांच्या मालकीच्या खालील मालमत्तांची विक्री केली जाणार आहे. ही विक्री **'जशी आहे त्या स्थितीत', 'ज्या स्वरूपात आहे त्याच स्वरूपात', 'जे काही उपलब्ध आहे त्या आधारावर'** आणि **'कोणत्याही दाव्याशिवाय'** या तत्त्वांवर केली जाईल. लिलाव विक्री बाऱ्कनेट (पूर्वीचे ईबिक्री) या ई-लिलाव प्लॅटफॉर्मद्वारे https://ibbi.baanknet.com/eauction-ibbi/home या वेबसाईटवर केली जाईल.

ई-लिलावाची तारीख: २६ फेब्रुवारी २०२६ (स.११:०० ते दु.०२:००)
(५ मिनिटांच्या अमर्यादित मुदतवाढीसह)

लॉट क्र.	मालमत्तेचे तपशिल	ठिकाण	आरक्षित मूल्य (रू.)	इरठे (रू.)	वाढीव बोली रक्कम (रू.)
१	सर्व कलाकृतींची संख्या सुमारे २५५ आहे.	ऑरा आर्ट गॅलरी - तळमजला, युनिट क्र.४, टीव्ही इंडस्ट्रियल इस्टेट, एस.के. अहिरे मार्ग, वरळी, मुंबई - ४०० ०३०	७८,५०,०००	७,८५,०००	१,००,०००
२	राजा रवि वर्मा प्रिंट्स आणि इतर जवळपास - ११५ नग		१४,५०,०००	१,४५,०००	५०,०००
३	अनंता मंडळ - ५ नग		१७,१०,०००	१,७१,०००	५०,०००
४	यशवंत शिदवाडकर -१ नग		१३,५१,०००	१,३५,१००	५०,०००
५	किशोर नादवडेकर -१२ नग		११,००,०००	१,१०,०००	५०,०००
६	संभाव्य बोलीदारांच्या आवडीनुसार इतर कोणताही संयोजन.				

या प्रक्रियेसाठी महत्त्वाच्या वेळापत्रके खालीलप्रमाणे आहेत:

अ.क्र.	तपशिल	अंतिम दिनांक
१.	आवश्यक अर्ज, प्रतिज्ञापत्रे, घोषणापत्र इत्यादी सादर करणे	३ फेब्रुवारी २०२६ पासून ते २३ फेब्रुवारी २०२६
२.	पात्र बोलीदाराची त